

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:726
ANSWERED ON:12.11.2010
GOODS AND SERVICES TAX
Jindal Shri Naveen

Will the Minister of FINANCE be pleased to state:

- (a) whether a proposal to drop certain provisions from the constitutional amendments has been suggested to facilitate the proposed Goods and Service Tax;
- (b) if so, the details thereof; and
- (c) the reaction taken by the Government thereon?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE(SHRI S.S. PALANIMANICKAM)

(a) to (c) : A draft of the Constitutional amendment bill required for introduction of Goods and Services Tax (GST) was prepared and sent to the Empowered Committee of State Finance Ministers (EC) for obtaining views of the States. On the basis of feedback received from the EC, revised draft of the Constitutional amendment bill has been prepared. This revised draft of the bill has also been sent to the EC for obtaining the views of the States.